

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
11801-11804/2005

(Arising out of impugned final judgment and order dated 07/12/2004 in FAO No. 4845/2003, FAO No. 4846/2003, FAO No. 4847/2003 and FAO No. 4848/2003 passed by the High Court of Punjab & Haryana at Chandigarh)

JAI PRAKASH

Petitioner(s)

VERSUS

M/S. NATIONAL INSURANCE CO. &amp; ORS.

Respondent(s)

WITH

W.P.(C) No. 295/2012

Date : 23-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Gaurav Agarwal, Adv. (AC)

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Ms. Lalita Kohli, Adv.  
Mr. Abhishek Swarup, Adv.  
For M/s Manoj Swarup & Co.

Mr. Krishna Kumar, AOR  
Mr. B. Vinodh Kanna, Adv.

For Respondent(s)

UOI

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Mr. G.S. Makker, AOR.

National Insurance  
Company

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Mr. Kuldeep Singh Tomar, Adv.  
Mr. Varinder Kumar Sharma, Adv.

GIC

Ms. Prerna Mehta, Adv.

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Mizoram	Mr. Pragyan Sharma, Adv. Mr. Shikhar Garg, Adv.

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Impleader	Ms. Jaikriti S. Jadeja, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matters on 07.02.2018.

(MEENAKSHI KOHLI)  
COURT MASTER

(KAILASH CHANDER)  
COURT MASTER